

SHREE METALLOYS LIMITED

(CIN: L67206GJ1994PLC023471)
(Regd. Off:- 103, SUN SQUARE, NR. KLASSIC GOLD HOTEL, OFF. C.G. ROAD, AHMEDABAD - 380009 (Gujarat))
E-mail: shreemetalloys.aad@gmail.com, website: www.shreemetalloys.com
Contact No: 079-26300054

Extract of Un-Audited Financial Results for the Quarter ended 30th June, 2023

| Particulars | Quarter Ended | | Year Ended |
|--|---------------------------|---------------------------|------------|
| | 30-06-2023 (Unaudited) | 30-06-2022 (Unaudited) | |
| Total income from operations (net) | 2750.61 | 2045.94 | 9142.03 |
| Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items) | 6.48 | 36.62 | 82.68 |
| Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items) | 6.48 | 36.62 | 82.68 |
| Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items) | 5.75 | 37.28 | 62.01 |
| Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)) | 5.75 | 37.39 | 59.51 |
| Equity Share Capital | 525.63 | 525.63 | 525.63 |
| Earnings Per Share (of ₹ Rs. 10/- each) (for continuing and discontinued operations) | | | |
| Basic: | 0.11 | 0.71 | 1.18 |
| Diluted: | 0.11 | 0.71 | 1.18 |

1. The aforesaid financial results have been reviewed and recommended by Audit Committee and approved by the Board of Directors at their meeting held on 11/08/2023.
2. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the website of the Company (www.shreemetalloys.com) and on the website of SEBI Ltd (www.sebiindia.com).
3. The impact of net profit / loss, total comprehensive income or any other relevant financial item(s) due to change(s) in accounting policies shall be disclosed by means of a footnote.
4. Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind-AS Rules / AS Rules, whichever is applicable.

For and on behalf of Board
For, SHREE METALLOYS LIMITED

Sd/-
PRATIK R. KABRA
Managing Director
(DIN: 0006358)

Date: 11/08/2023
Place: Ahmedabad

SOUTH INDIAN Bank

Ground Floor-02, Ward No. 6, PG Square Building, OP Road, Near Tube Company, Racecourse PO., Vadodara, Gujarat-390020, Email Id: br0318@sib.co.in

GOLD NOTICE

Whereas, the authorized officer of The South Indian Bank Ltd., issued Sale notice(s) calling upon the borrower to clear the dues in gold loan availed by him. The borrower had failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned will conduct auction of the gold ornaments. The auction will be conducted at Branch on 21.08.2023 from 12:00 PM to 03:00 PM for the borrower account number.

| Gold Loan Account Number | Name | Weight of Gold Pledge (Net Weight in Grams) | Gold loan Amount in rupees | EMD Amount |
|--------------------------|-----------------|---|----------------------------|------------|
| 0318653 00003703 | SARATHI GOPI | 18.700 | 72000 + Interest | 8000 |

For More Details Please Contact branch.
Date: 11.08.2023. Place: Vadodara. Authorized Officer, The South Indian Bank Ltd.

UCO BANK JAMNAGAR MAIN BRANCH, JAMNAGAR

Whereas, the undersigned being the authorized officer of the UCO Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Act, 2002 [54 of 2002]) and in exercise of powers conferred under section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rule, 2002 issued demand notice dated 26th May, 2021 calling upon the borrower Mrs. Gondaliya Geetaben Anuphai and Mr. Gondaliya Anuphai Mavdas to repay the amount mentioned in the notice being Rs. 13,04,249.99 (in words Rupees Thirteen Lakh Four Thousand Two Hundred Forty Nine & Paise Ninety Nines Only) inclusive interest up to 31.10.2020 with further up to date interest, expenses & other charges etc thereon within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of power conferred on him under sub-section (4) of section 13 of act read with rule 8 of the Security Interest (Enforcement) Rule, 2002 on this 10th day of August of the year 2023.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the UCO Bank for an amount of Rs 13,08,755.99 inclusive of interest up to 31.10.2020 with further interest and charges thereon less recovery if any. The Borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

All that part and parcel of immovable property Residential Home known as "Ghar" of Mrs. Gondaliya Geetaben Anuphai and Mr. Gondaliya Anuphai Mavdas situated at Sub Plot No. 85/2, Adm. 56.25 sq. mtrs. land area of Main Plot No. 85 of a N/A land for residential purpose bearing R.S. No. 39/p/1 of Village - Dhinchada, situated in the area known as Swaminarayan Dham, Behind Digjam Mill, Bedi Bandar Ring Road, Samarpan Hospital Road, Taluka 6 District Jamnagar, Gujarat and Bounded by :- North : Plot No. 84, South : Plot No. 85/1, East : 7.50 meter Wide Road, West : Plot No. 84.

Date: 10.08.2023. Place: Jamnagar. Sd/-, Authorised Officer, UCO Bank

MACPOWER CNC MACHINES LIMITED

PLOT NO.2234, NR. KRANAI GATE, GIDC METODA, TAL. LODHIKA DIST.RAJKOT-360007, GUJARAT
CIN: L30009GJ2003PLC043419 (Web: www.macpowercnc.com, E-Mail: cs@macpowercnc.com)

Extract of Financial Results for the quarter ended on 30/06/2023

| Sr. No. | Particulars | Quarter ended | | | |
|---------|--|---------------|---------|------------|---------|
| | | 30.06.2023 | | 31.03.2023 | |
| | | Unaudited | Audited | Unaudited | Audited |
| 1 | Total income from operations (incl. other income) | 4,072 | 5,429 | 4,119 | 20,214 |
| 2 | Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items) | 268 | 409 | 340 | 1,733 |
| 3 | Net Profit / (Loss) for the period before tax (After Exceptional and/or Extraordinary items) | 268 | 409 | 340 | 1,733 |
| 4 | Net Profit / (Loss) for the period after tax (After Exceptional and/or Extraordinary items) | 203 | 300 | 255 | 1,289 |
| 5 | Total Comprehensive Income for the period | 198 | 304 | 258 | 1,298 |
| 6 | Paid-up Equity Share Capital (face value of Rs. 10/-) | 1,000 | 1,000 | 1,000 | 1,000 |
| 7 | Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year) | - | - | - | 8,661 |
| 8 | Earnings Per Share (before extraordinary items) basic and Diluted | 2.03 | 3.00 | 2.54 | 12.88 |

Note: The above is an extract of the detailed format of Financial Results for the quarter ended filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results for quarter ended are available on the Stock Exchange websites (www.nseindia.com) & on Company's website (www.macpowercnc.com)

For Macpower CNC Machines Limited
Sd/- Rupesh Mehta
Managing Director
Date: 11/08/2023

AAVAS FINANCIERS LIMITED

(Formerly known as Au HOUSING FINANCE LIMITED) (CIN:L65922RJ2011PLC034297)
Regd. & Corp. Office: 201-202, 2nd Floor, South End Square, Mansarovar Industrial Area, Jaipur, 302020

Demand Notice Under Section 13(2) of Securitisation Act of 2002

As the Loan Account Became NPA therefore The Authorized Officer (AO) Under section 13 (2) Of Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act 2002 had issued 60 day demand notice to the borrower as given in the table. According to the Notice if the borrower does not deposit the Amount within 60 days, the amount will be recovered from Auction of the security as given below. As the demand Notice send to the borrower/guarantor has not been served, copy of demand notice has also been affixed on the secured assets as given below. Therefore you the borrower is informed to deposit the loan amount along with future interest and recovery expenses within 60 days, otherwise under the provisions of section 13 (4) and 14 of the said Act, the AO is free to take possession of the Security as given below.

| Name of the Borrower | Date and Amount of Demand Notice Under Sec. 13(2) | Description of Mortgaged property |
|---|---|--|
| Mr. ANKESHKUMAR NAROTTAMBHAI PATEL, Mrs. ARUNABEN ANKESHKUMAR PATEL (A/C No.) LNAAD00315-160019665 | 10 Aug 2023 Rs. 792389.41/- 09 Aug 2023 | FLAT NO B/502, FIFTH FLOOR, VEDIKAA RESIDENCY, BESIDE AKRUTI TOWNSHIP, FINAL PLOT NO. 83 PAKI, T.P. SCHEME NO. 57, SURVEY NO. 57/3/1 & 57/3/2, NAROL, AHMEDABAD, GUJARAT Admeasuring 67 Sq. Yard |
| Mr. ANKESHKUMAR NAROTTAMBHAI PATEL, Mrs. ARUNABEN ANKESHKUMAR PATEL (A/C No.) LNAAD00315-160019617 | 10 Aug 2023 Rs. 799378.41/- 09 Aug 2023 | FLAT NO B/507, FIFTH FLOOR, VEDIKAA RESIDENCY, FINAL PLOT NO. 83 PAKI, T.P. SCHEME NO. 57, SURVEY NO. 57/3/1 & 57/3/2, NAROL, AHMEDABAD, GUJARAT Admeasuring 67 Sq. Yard |
| Mr. SANDIP RAVINDRABHAI PATEL, Mrs. BHANUBEN RAVINDRABHAI PATEL (A/C No.) LNAAD00315-160019654 | 10 Aug 2023 Rs. 787438.41/- 09 Aug 2023 | FLAT NO B/505, FIFTH FLOOR, VEDIKAA RESIDENCY, FINAL PLOT NO. 83 PAKI, T.P. SCHEME NO. 57, SURVEY NO. 57/3/1 & 57/3/2, NAROL, AHMEDABAD, GUJARAT Admeasuring 67 Sq. Yard |
| Mr. ARVINDBHAI MOHANBHAI SARVAIYA, Mrs. REKHABEN ARVINDBHAI SARVAIYA (A/C No.) LNNAR02216-170035405 | 10 Aug 2023 Rs. 1135122.41/- 09 Aug 2023 | PLOT NO-105 (P), JIJANA GAMTAL, JIJANA VILLAGE, NEAR KUVADVA, RAJKOT, GUJARAT Admeasuring 167.22 Sq. Mtrs |
| Mr. KEYURBHAI MAHESHBHAI UPADHYAY, Mrs. JYOTI KEYUR UPADHYAY (A/C No.) LNNAR01416-170035994 | 10 Aug 2023 Rs. 915075.41/- 09 Aug 2023 | FLAT NO. 410, FOURTH FLOOR, BLOCK C, VEDIKA RESIDENCY, FINAL PLOT NO. 83 PAKI, T.P. SCHEME NO. 57, SURVEY NO. 57/3/1 & 57/3/2, NAROL, AHMEDABAD, GUJARAT Admeasuring 71 Sq. Yard |

Place: Jaipur Date: 12.08.2023 Authorized Officer Aavas Financiers Limited

MAZDA LIMITED

Regd. Office : C/1-39/13/16 GIDC Naroda, Ahmedabad - 382 330
CIN : L29120GJ1990PLC014293

EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED ON 30TH JUNE, 2023

| Sr. No. | Particulars | Quarter Ended | | | |
|---------|--|---------------|----------|------------|----------|
| | | 30/06/2023 | | 30/06/2022 | |
| | | Unaudited | Audited | Unaudited | Audited |
| 1 | Total Income from operations | 5304.95 | 6751.54 | 2960.51 | 19385.80 |
| 2 | Net Profit/(loss) from ordinary activities before tax, exceptional or extra-ordinary items | 966.36 | 1462.85 | 711.70 | 3572.23 |
| 3 | Net Profit/(loss) from ordinary activities after tax | 769.69 | 1062.63 | 549.56 | 2662.64 |
| 4 | Net Profit/(loss) for the period after tax (after extraordinary items) | 769.69 | 1062.63 | 549.56 | 2662.64 |
| 5 | Total Comprehensive Income for the period (comprising profit / (loss) for the period (after tax) and other Comprehensive Income (after tax)) | 751.22 | 1,087.67 | 540.27 | 2672.04 |
| 6 | Paid-up equity share capital (Face Value of Rs. 10 per share) | 400.50 | 400.50 | 400.50 | 400.50 |
| 7 | Other Equity excluding Revaluation Reserve | - | - | - | 18189.74 |
| 8 | Basic and Diluted Earnings per share of Rs. 10/- each | 19.22 | 26.53 | 13.72 | 66.48 |

NOTE:
(i) The above is an extract of the detailed format of Quarterly Unaudited Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015. The full format of Unaudited Financial Results for the quarter ended 30/06/2023 are available on the Stock Exchanges website i.e. www.bseindia.com and nseindia.com as well as on the Company's Website i.e. www.mazdalimited.com.
(ii) The aforesaid financial results were placed before and reviewed by the Audit Committee at its meeting held on 10/08/2023 and approved by the Board of Directors at its meeting held on the same date.

FOR & ON BEHALF OF THE BOARD OF MAZDA LIMITED

PERCY AVARI
WHOLE-TIME DIRECTOR
DIN: 00499114

PLACE : AHMEDABAD
DATE : 11/08/2023

Bank of Maharashtra

Gokhale Road Dadar Branch 71, Gokhale Road(W), Dadar(W), Mumbai-400 028
Tel. No.24226106, Fax- 24221792, E-mail - bom42@mahabank.co.in

AP3/42/croyance./SARFASIS/2023-24**POSSESSION NOTICE**

(For Immovable property) (Rule 8 (i))
Whereas, the Authorized Officer of Bank of Maharashtra under Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(4) and 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued a Demand Notice dated 24.04.2023 under Section 13(2) calling upon M/S Croyance Automotive Pvt Ltd., Mrs. Kapila Soni, Mrs. Jyoti R Chaudhari, Mr.Vinay Bharat Ganger, Mr.Vedprakash Abhayraj Singh, Mr.Mahesh Chandraul Chaudhari, Mr.Harsinghbhai Abhaysinghbhai Chaudhari, Bharat M Gangar & Bharati Ganger to repay the amount mentioned in the notice being ₹ 3,89,54,793.51 (Rupees Three Crore Eighty nine Lakhs fifty four Thousand seven Hundred Ninety three and fifty one paise Only) plus unapplied interest from 04.04.2023 together with interest thereon (₹ 28710950.51/- plus unapplied interest w.e.f. 24.04.2023 @ 12.40% p.a. for facility no-1, ₹ 7317654/- plus unapplied interest w.e.f. 24.04.2023 @ 9.25% p.a. for facilities no 2 and ₹ 2926449/- plus unapplied interest w.e.f. 24.04.2023 @ 11.30% p.a. for facilities no 3) at contractual rate (s) and incidental expenses, costs, charges incurred / to be incurred within 60 days from the date of receipt of the said notice.

The Borrower mentioned hereinabove having failed to repay the outstanding amount, Notice is hereby given to the Borrowers and Guarantors mentioned hereinabove in particular and to the public in general that the Authorized Officer of Bank of Maharashtra has taken Physical Possession of the property described herein below in terms of the powers vested under the provisions of Section 13(4) of the said Act on this 10.08.2023.

The Borrower in particular, Guarantor and the Public in general is hereby cautioned not to deal with the properties and any dealings with the aforesaid properties will be subject to the charge of the Bank of Maharashtra for an amount mentioned above. The Borrowers attention is invited to the provisions of sub-section 8 of section 13 of the Act in respect of time available, to redeem the secured asset.

DESCRIPTION OF THE IMMOVABLE PROPERTY
Factory land located at S. No.200 p Old No. 139, At: Ramkuma, NH- 56, Ta. Vyara, Dist. Tapi, PIN - 394 633 Gujarat is exclusively mortgaged to Bank of Maharashtra.

Date: 10/08/2023
Place: Mumbai

Authorized Officer & Assistant General Manager
Bank of Maharashtra

APPENDIX- IV-A

[See proviso to rule 8 (6)]
Sale Notice for sale of Immovable Property

E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to Indiabulls Housing Finance Ltd. [CIN: L65922L2005PLC136029] ("Secured Creditor"), the physical possession of which has been taken by the Authorised Officer of the Secured Creditor, will be sold on "as is where is", "as is what is" and "whatever there is" basis on 29.08.2023 from 02.00 PM to 04.00 PM., for recovery of Rs. 1,94,30,307/- (Rupees One Crore Ninety Four Lakh Thirty Thousand Three Hundred Seven only), pending towards Loan Account No. HDHLRAJ00487912 (Earlier Loan ID: 625996 of DHFL), by way of outstanding principal, arrears (including accrued late charges) and interest till 09.08.2023 with applicable future interest in terms of the Loan Agreement and other related loan document(s) w.e.f. 10.08.2023 along with legal expenses and other charges due to the Secured Creditor from K.P Traders (Through Partners), Patel Traders (Through Partners), Himanshubhai Kirtibhai Patel @ Himanshubhai Kirtibhai Patel, Jainaben Himanshubhai Patel, Jigneshbhai Kirtibhai Patel @ Patel Jigneshbhai Kirtibhai, Kirtikum Ranchodshah Patel @ Patel Kirtibhai Ranchhodshah, Ushaben Kirtikum Patel @ Patel Ushaben Kirtibhai, Shaileja Jigneshbhai Patel @ Shaileja Jigneshbhai Patel, Yash Rajnikant Patel @ Yashbhai Rajnikantbhai Patel and Usha Corporation (Through Proprietor, J. K. Patel).

The Reserve Price of the Immovable Property will be Rs. 70,00,000/- (Rupees Seventy Lakh only) and the Earnest Money Deposit ("EMD") will be Rs. 7,00,000/- (Rupees Seven Lakh only) i.e. equivalent to 10% of the Reserve Price.

DESCRIPTION OF THE IMMOVABLE PROPERTY

RESIDENTIAL PROPERTY AT FLAT NO. 202, ON 2ND FLOOR, HAVING BUILT-UP AREA 1225.00 SQ. FT., IN KRISHNA PALACE APARTMENT, CONSTRUCTED ON LAND AREA 1021-50 SQ. MTRS., OF PLOT NO. 32, SITUATED AT RAJKOT R.S.NO. 4331, CITY SURVEY WARD NO. 15, CITY SURVEY NO. 3543 IN SUB REGISTRAR DISTRICT RAJKOT GUJARAT. THE PROPERTY IS BOUNDED AS UNDER:-

NORTH : MARGIN SPACE AND STREET
SOUTH : MARGIN SPACE
EAST : ENTRANCE AND LIFT, PASSAGE
WEST : MARGIN SPACE

For detailed terms and conditions of the sale, please refer to the link provided on the website of the Secured Creditor i.e. www.indiabullshomeloans.com. For bidding, log on to www.auctionfocus.in

Date: 09.08.2023
Place: RAJKOT

Authorized officer
Indiabulls Housing Finance Limited

FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF B NANJI ENTERPRISES LTD**RELEVANT PARTICULARS**

| | |
|---|---|
| 1. Name of Corporate Debtor | B NANJI ENTERPRISES LTD |
| 2. Date of incorporation of Corporate Debtor | 15th April, 1982 |
| 3. Authority under which Corporate Debtor is incorporated / registered | ROC-Ahmedabad |
| 4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor | L45201GJ1982PLC005148 |
| 5. Address of the registered office and principal office (if any) of Corporate Debtor | Registered Office: Moorti Bungalows, 5, Ashok Nagar Cooperative Housing Society Ltd, Bh. Sundevan, Satellite, Ahmedabad, Gujarat-380015, India Corporate Office: Vajvi S. No. 206/207 Umbergaon Talasari Road Maharashtra-401606 |
| 6. Insolvency commencement date in respect of Corporate Debtor | 7th August, 2023 (Copy of order received on 10th August, 2023) |
| 7. Estimated date of closure of insolvency resolution process | 3rd February, 2024 (180th day from the date of Commencement of Insolvency Resolution Process) |
| 8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional | Atul Kumar Kansal Reg. No.: IBB/PA-001/IP-P00035/2016-17/10088 AFA valid upto: 17th November, 2023 |
| 9. Address & email of the interim resolution professional, as registered with the board | Ground Floor, 221-A/19, Onkar Nagar-B, Tri Nagar, North West, National Capital Territory of Delhi-110035 E-mail: cakansal@yahoo.com |
| 10. Address and e-mail to be used for correspondence with the Interim Resolution Professional | Inmaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 E-mail: ibc.bnaji@gmail.com |
| 11. Last date for submission of claims | 21st August, 2023 |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional | Not Applicable |
| 13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class) | Not Applicable |
| 14. (a) Relevant forms and (b) Details of authorized representatives are available at: | (a) Web link: https://ibbi.gov.in/home/downloads (b) Not applicable |

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Division Bench Court-II, has ordered the commencement of a corporate insolvency resolution process of the B NANJI ENTERPRISES LTD on 07th August, 2023.

The creditors of B NANJI ENTERPRISES LTD, are hereby called upon to submit their claims with proof on or before 21st August, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11.08.2023
Place: Gurugram

Interim Resolution Professional for B Nanji Enterprises Ltd.
IBBI Regn. No.: IBB/PA-001/IP-P00035/2016-17/10088

Atul Kumar Kansal
Managing Director

For, EURO INDIA FRESH FOODS LIMITED

Sd/-
Javnikha Gandharva
Company Secretary & Compliance Officer

Date: August 11, 2023

EURO INDIA FRESH FOODS LIMITED

(Formerly known as Euro India Fresh Foods Private Limited)
Reg. office: A-221, Ichapore GIDC, Hazra-Magdala Road, Surat-394510, Gujarat, India
CIN: L15400GJ2009PLC057789. Email: investor@euroindiafoods.com
Website: www.euroindiafoods.com Phone: 0261-2913221/3241.

Extract of Unaudited Financial Results for the Quarter ended June 30, 2023

(Rs. in Lakhs, except EPS)

| Sl. No. | Particulars | Quarter ended | | |
|---------|---|--------------------------|--------------------------|------------------------|
| | | 30.6.2023 (Unaudited) | 30.6.2022 (Unaudited) | 31.3.2023 (Audited) |
| 1. | Revenue from Operations | 2788 | 3787 | 14297 |
| 2. | Profit before Exceptional Items and Tax | 44 | 31 | 171 |
| 3. | Profit before Tax | 44 | 31 | 171 |
| 4. | Profit for the period | 44 | 31 | 121 |
| 5. | Total Comprehensive Income (after Tax) | 45 | 30 | 120 |
| 6. | Paid up Equity Share Capital (of Rs. 10 each) | 2480 | 2480 | 2480 |
| 7. | Earnings per Equity Share | | | |
| | (a) Basic - Weightage | 0.18 | 0.13 | 0.49 |
| | (b) Diluted | - | - | - |

Notes:
1) The Audit Committee has reviewed and the Board of Directors has approved the above results at their meeting held on 11.08.2023. The Statutory Auditors of the Company have carried out a Limited Review of the aforesaid Results.
2) The above

K. K. Wagh Education Society
Hirabai Haridas Vidyanagari, Amrutdham, Panchavati, Nashik - 3.

WANTED

Principal post is to be filled in the following Senior Colleges (Permanently Non-grant Basis) run by K.K. Wagh Education Society, Nashik.

1) K. K. Wagh Arts, Commerce, Science & Computer Science College, Chandori, Tal - Niphad, Dist : Nashik.

2) K. K. Wagh Arts, Commerce, Science & Computer Science College, Kakasaheb Nagar, Tal - Niphad, Dist : Nashik.

Qualifications: As per the norms of UGC & Savitribai Phule Pune University, Pune.

All two (2) posts of Principals are isolated i.e. open to all categories. Eligible & interested candidates should apply through the Email id: appointment@kkwagh.edu.in OR send application by post to "The Secretary, K.K. Wagh Education Society, Hirabai Haridas Vidyanagari, Amrutdham, Panchavati, Nashik-422003" within 15 days from the date of publication of the advertisement.

Note: Terms & conditions regarding appointment will be applicable as per K.K. Wagh Education Society's rules.

(Prof. K. S. Bandy) Secretary
Advt No. : 107/2023 dtd. 10/08/2023

Kotak Mahindra Bank Limited
CIN - L65110MH1985PLC038137

Registered Office: 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra - 400 051.
Tel: +91 22 6166 0001, Fax: +91 22 6713 2403
Website: www.kotak.com Email: KotakBank.Secretarial@kotak.com

NOTICE is hereby given that the below mentioned share certificates of the Bank have been lost/misplaced and the holders thereof have applied to the Bank for effecting issue duplicate certificate(s).

Any person who has a claim in respect of the said shares should lodge his/her claim with the Bank's Registrars & Transfer Agents, KFin Technologies Limited at Selenium building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad-500032 within 7 days from the date of this Notice, failing which the Bank will proceed to issue 'Letter of Confirmation' (in lieu of duplicate certificate(s)) to the concerned holders, in accordance with the applicable provisions of law, without any further intimation.

| Folio No. | Name of the holder(s) | Certificate No. | Distinctive Nos. From To | No. of Shares |
|-----------|-----------------------------|--|---|----------------------------------|
| KMF050568 | Seema Chowdhry | 244774 800147 | 24355754 - 24355853 912954108 - 912955105 | 100 1000 |
| KMF078386 | Hon Bhagwati Prafullchandra | 170058 263922 404476 500325 800251 | 16970701 - 16970800 26270554 - 26270653 95871126 - 95871325 225818533 - 225819132 913097755 - 913098754 | 100 100 200 600 2000 |
| KMF105658 | Patel Manoj Jayantibhai | 801180 | 914269275 - 914270274 | 1000 |

For **KOTAK MAHINDRA BANK LIMITED**
Sd/-
Avan Doomasia
Company Secretary
Mumbai, August 11, 2023

JMD VENTURES LIMITED
Regd. Office: Unit No. 323/324, 3rd Floor, Building No. 9, Laxmi Plaza, New Link Road, Andheri (West), Mumbai-400053.
CIN: L67190MH2000PLC033180
Email: jmdtele@gmail.com, Website: www.jmdlimited.com

STATEMENT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE 2023

(Rs in Lakhs)

| Sr. No. | Particulars | Quarter ended | | Year Ended |
|---------|--|----------------|----------------|------------|
| | | 30th June 2023 | 30th June 2022 | |
| | | Un-Audited | Audited | |
| 1 | Total Income from Operations (Net) | 40.30 | 45.38 | 569.13 |
| 2 | Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items) | 125.53 | 31.72 | 297.58 |
| 3 | Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items) | 125.53 | 31.72 | 297.58 |
| 4 | Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items) | 94.38 | 25.50 | 250.27 |
| 5 | Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)) | 94.38 | 25.50 | 250.27 |
| 6 | Paid-up Equity Share Capital (Face Value of Rs 10/- each) | 2,885.840 | 1,442.920 | 2,885.840 |
| 7 | Other Equity | | | 606.729 |
| 8 | Earning Per Share (before Extra-Ordinary items) of Rs 10/- each (for continuing and discontinued operations) | | | |
| (i) | a) Basic | 0.43 | 0.18 | 0.87 |
| | b) Diluted | 0.43 | 0.18 | 0.87 |

Notes:
1. The above is an extract of the detailed format of Standalone Un-Audited Financial Results for the quarter ended 30th June 2023 filed with the Stock Exchanges under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Un-Audited results for the Quarter ended 30th June 2023 is available on the Company website www.jmdlimited.com and on the Stock Exchange website i.e. www.bseindia.com.

For JMD Ventures Limited
Sd/-
Dhruva Narayan Jha
Managing Director
Place: Mumbai
Date: August 11, 2023

S. E. RAILWAY - TENDER
NIT No. : ST_P_SER_IP-MPLS_VOIP, dated 10.08.2023. e-Tenders are invited by Dy. Chief Signal & Telecom Engineer/ Works/HQ/Garden Reach, S.E. Railway for and on behalf of the President of India for the following work : **Brief description of name of the work with its location :** Supply, Installation, Testing & Commissioning of IP-MPLS Technology for Unified Communication Backbone & VOIP based Train Control Communication System over Kharagpur and Chakradharpur Division of South Eastern Railway. **Approximate Cost of work :** ₹ 18,11,44,826.83. **Bid Security amount :** ₹ 10,55,700/-. **Date of closing of tender :** 04.09.2023 at 11.30 hrs. The detailed tender notice for the above tender has already been published in website www.lreps.gov.in (PR-500)

CLASSIFIED CENTRES IN MUMBAI

NAC
Bandra (W),
Mobile: 9664132358

Recon
Bandra (W),
Mobile: 9867445557

Space Age Advertising,
Bandra (E),
Phone: 2652297
Mobile: 9896662221/986998877

Kirti Agencies,
Khar (W),
Phone: 26047542,
Hindustan Advertising
Vile Parle (W),
Phone: 26146229

Promover
Vile Parle (W),
Mobile: 9167778766

Venture
Andheri (E),
Phone: 6126000

Anuja Media
Andheri (W),
Mobile: 9152895703

Bombay Publicity
Andheri (W),
Mobile: 9870703542

Carl Advertising,
Andheri (W),
Phone: 66963441 / 42.

Gauri Press Communication,
Andheri (E),
Mobile: 9820069561/9820069568

Keon Publicity
Andheri (E),
Phone: 28253077
Mobile: 9920992393

Lakshminala Advertising,
Andheri (W),
Phone: 26364274 / 26316960.

Multimedia Informatics
Andheri (W),
8286013339

Prime Publicity Services,
Andheri (E),
Phone: 26839686 / 26830304.

Zorg Creations
Andheri (W),
Phone: 022-2628794
Mobile: 9833364551/9820199918

P. V. Advertisers,
Jogeshwari (W),
Phone: 26768888
Mobile: 9820123000

Neha Agency,
Goregaon (E),
Phone: 29275833,
Mobile: 980999563.

CSP
Goregaon (E),
Mobile: 8652400931

Shark Enterprises,
Goregaon (E),
Phone: 022-26863587

Adresh Services,
Goregaon (W),
Phone: 28762157 / 28726291.

Samratha Advertiser Pvt. Ltd.,
Goregaon (E),
Phone: 26832394
Mobile: 9594969627

Tarjet Media,
Goregaon (E),
Phone: 869295968 / 9702307711

AD Support Advertising,
Malad (W),
Mobile: 9869463650

Rijal Visual Ads.,
Malad (W),
Phone: 2835457 / 2805487
Mobile: 9322627575

PUBLIC NOTICE

Notice is hereby given that Late Mr. M. Kanakappan & Late Mrs. R. M. Kanakappan who were entitled to Flat no. 505 in the building Gold Crown Co-Operative Housing Society Ltd. situate at J. P. Road, 7 Bunglows, Versova Andheri (W), Mumbai 400061 (said flat), expired on 10.04.2013 & 27.07.2018 respectively and the legal heirs are Mr. Devraj Kanakappan, Mr. Baburaj Kanakappan, Mr. Jairaj Kanakappan & Mr. Selveraj Kanakappan, sons of deceased who have got Share Certificate No. 48 issued by the Gold Crown Co-operative Housing Society Ltd., transferred to their names.

My clients the said legal heirs desire to sell and transfer their right, title and interest in the said flat and incidental rights thereto. All persons having any claim and / or demand and / or objection against / upon / in respect of the right / title / interest whatsoever are hereby required to make the same known in writing to Mrs. Jacinta D'Silva, Advocate having address at 402, 'B' Wing, Ashoka Complex, Ranade Road, Dadar (West), Mumbai 400 028, along with certified true copies of necessary supporting documents, within 14 days from the date of publication hereof, failing which, it would be deemed that no Claims exists and the same shall be treated as waived or abandoned and / or not binding on my clients and the sale shall be completed without reference to any such Claims.

Date: 11.08.2023 Jacinta D'Silva
Mumbai Advocate

FORM A PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF B NANJI ENTERPRISES LTD

RELEVANT PARTICULARS

- Name of Corporate Debtor: B NANJI ENTERPRISES LTD
- Date of incorporation of Corporate Debtor: 15th April, 1982
- Authority under which Corporate Debtor is incorporated / registered: ROC-Ahmedabad
- Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor: L45201GJ1982PLC005148
- Address of the registered office and principal office (if any) of Corporate Debtor: Registered Office: Moorti Bungalows, 5, Ashok Nagar Cooperative Housing Society Ltd, Bih. Sundervan, Satellite, Ahmedabad, Gujarat-380015, India
Corporate Office: Vejvi S. No. 206/207 Umbergaon Talasari Road Maharashtra-401606
- Insolvency commencement date in respect of Corporate Debtor: 7th August, 2023 (Copy of order received on 10th August, 2023)
- Estimated date of closure of insolvency resolution process: 3rd February, 2024 (180th day from the date of Commencement of Insolvency Resolution Process)
- Name and Registration number of the insolvency professional acting as Interim Resolution Professional: Atul Kumar Kansal
Reg. No.: IBBI/PA-001/IP-P00035/2016-17/10088
AFA valid upto: 17th November, 2023
- Address & email of the interim resolution professional, as registered with the board: Ground Floor, 221-A/19, Onkar Nagar-B, Tri Nagar, North West, National Capital Territory of Delhi -110035
E-mail: cakansal@yahoo.com
- Address and e-mail to be used for correspondence with the Interim Resolution Professional: Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018
E-mail: ibc.bnanji@gmail.com
- Last date for submission of claims: 21st August, 2023
- Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional: Not Applicable
- Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class): Not Applicable
- (a) Relevant forms and (b) Details of authorized representatives are available at: (a) Web link: <https://ibbi.gov.in/home/downloads> (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Division Bench Court-II, has ordered the commencement of a corporate insolvency resolution process of the B NANJI ENTERPRISES LTD on 7th August, 2023.

The creditors of B NANJI ENTERPRISES LTD, are hereby called upon to submit their claims with proof on or before 21st August, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Atul Kumar Kansal
Interim Resolution Professional for B Nanji Enterprises Ltd.
IBBI Regn. No.: IBBI/PA-001/IP-P00035/2016-17/10088
Date: 11.08.2023
Place: Gurugram

FORM A PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SKILLAR ENTERPRISES INDIA PVT. LTD.

RELEVANT PARTICULARS

- Name of Corporate Debtor: SKILLAR ENTERPRISES INDIA PVT. LTD.
- Date of incorporation of Corporate Debtor: 30th July, 2015
- Authority under which Corporate Debtor is incorporated / registered: Registrar of Companies, Delhi
- Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor: U71410DL2015PTC283386
- Address of the registered office and principal office (if any) of Corporate Debtor: Innov8 Ras Vilas Saket, Lower Ground Floor, Saket Saloon Rasvilas, District Centre, Sector-6, Pushp Vihar, Next To Select City Walk Mall, New Delhi-110 017
- Insolvency commencement date in respect of Corporate Debtor: 18th May 2023 (Order Received By IRP on 02 August 2023)
- Estimated date of closure of insolvency resolution process: 29th January 2024
- Name and Registration number of the insolvency professional acting as Interim Resolution Professional: MAHESH TANEJA
Reg. No.: IBBI/PA-002/IP-N00739/2018-19/12326
AFA valid upto: 19.12.2023
- Address & email of the interim resolution professional, as registered with the board: AE-173, Shalimar Bagh, Delhi - 110 088
E-mail: maheshhaneja111@yahoo.in
- Address and e-mail to be used for correspondence with the Interim Resolution Professional: MAHESH TANEJA
16/22, LGF, East Patel Nagar, New Delhi- 110 008
E-mail: cirp.skillarenterprisesipl@gmail.com
- Last date for submission of claims: 16th August, 2023
- Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional: Not applicable as per the information with the IRP as of now.
- Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class): Not Applicable
- (a) Relevant forms and (b) Details of authorized representatives are available at: (a) Web link: <https://ibbi.gov.in/home/downloads> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi, Court-V has ordered the commencement of a corporate insolvency resolution process of the Skillar Enterprises India Pvt. Ltd. on 18-05-2023 (Orders received on 02-06-2023).

The creditors of Skillar Enterprises India Pvt. Ltd., are hereby called upon to submit their claims with proof on or before 16-08-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

MAHESH TANEJA
Date: 03.08.2023
Interim Resolution Professional for Skillar Enterprises India Pvt. Ltd.
Place: New Delhi
IBBI Reg. No.: IBBI/PA-002/IP-N00739/2018-19/12326

Investment & Precision Castings Ltd
Nari Road, Bhavnagar, Gujarat 364 006.
CIN : L27100GJ1975PLC002692
Phone : 0278-2523300, e-mail: direct1@ipcl.in

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR QUARTER ENDED 30th JUNE, 2023
(Rs. In Lacs)

| Sr. No. | Particulars | STANDALONE | | | | CONSOLIDATED | | | |
|---------|--|--------------------------|------------|-----------------------|------------|--------------------------|------------|-----------------------|------------|
| | | For the Quarter ended on | | For the Year ended on | | For the Quarter ended on | | For the Year ended on | |
| | | 30.06.2023 | 31.03.2023 | 30.06.2022 | 31.03.2023 | 30.06.2023 | 31.03.2023 | 30.06.2022 | 31.03.2023 |
| | | Unaudited | Audited | Unaudited | Audited | Unaudited | Audited | Unaudited | Audited |
| 1. | Total Income from Operations | 4,622.06 | 4,447.37 | 3,912.47 | 17,010.61 | 4,622.06 | 4,447.37 | 3,912.48 | 17,010.59 |
| 2. | Net Profit/(Loss) for the period (Before Tax, Exceptional and/or Extraordinary Items) | 455.10 | 403.69 | 40.66 | 775.55 | 454.85 | 403.20 | 40.61 | 775.14 |
| 3. | Net Profit/(Loss) for the period Before Tax (After Exceptional and/or Extraordinary Items) | 455.10 | 403.69 | 40.66 | 775.55 | 454.85 | 403.20 | 40.61 | 775.14 |
| 4. | Net Profit/(Loss) for the period After Tax (After Exceptional and/or Extraordinary Items) | 326.10 | 289.81 | 29.27 | 556.08 | 325.85 | 289.32 | 29.22 | 555.66 |
| 5. | Total Other Comprehensive income for the period Comprising Profit/(Loss) for the period (after tax) and other comprehensive income (after tax) | 0.58 | (1.77) | 1.37 | 2.35 | 0.58 | (1.76) | 1.37 | 2.35 |
| 6. | Paid up Equity Share Capital (Face Value of Rs.10/- per share) | 500.00 | 500.00 | 500.00 | 500.00 | 500.00 | 500.00 | 500.00 | 500.00 |
| 7. | Reserves (excluding Revaluation Reserves) as shown in the Audited balance sheet of the previous year | | | | 7,353.15 | | | | 7,338.80 |
| 8. | Earning Per Share (EPS) | | | | | | | | |
| a) | Basic | 6.52 | 5.80 | 0.59 | 11.12 | 6.52 | 5.79 | 0.58 | 11.11 |
| b) | Diluted | 6.52 | 5.80 | 0.59 | 11.12 | 6.52 | 5.79 | 0.58 | 11.11 |

Note:

- The above financial results are reviewed by the Audit Committee and taken on record at the meeting of the Board of Directors held on 10th August, 2023. The Statutory Auditors have carried out audit of the same and have expressed unmodified opinion.
- The Company has, in accordance with the Indian Accounting Standard (Ind AS) 108 - Operating Segments, identified Investment Casting Activities and Power Generation Activities as its segments and financial details thereof are disclosed in a separate annexure attached herewith.
- The statement has been prepared in accordance with the Companies (Indian Accounting Standards) rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent Applicable.
- The complaints from investors/shareholders for the quarter ended on 30th June,2023 : Received -0, Resolved - 0 , Unresolved - 0 .
- Previous period's figures have been reclassified, wherever necessary, to correspond with those of the current period.

Place: Bhavnagar
Date : 10th August, 2023

By Order of the Board of Directors
Mr. Piyush I. Tamboli
Chairman & Managing Director

MTAR TECHNOLOGIES LIMITED

✓ Total Income of Rs. 156.66 Cr up 65.2% YOY
✓ PAT of Rs. 20.34 Cr up by 25.4% YOY

EXTRACT OF UN-AUDITED FINANCIALS RESULTS FOR THE QUARTER ENDED 30TH JUNE 2023
(Amount in INR in Crores)

| Sl. No. | Particulars | Standalone | | | Consolidated | | |
|---------|--|----------------------------|----------------------------|-------------------------|----------------------------|----------------------------|-------------------------|
| | | Quarter ended 30 Jun, 2023 | Quarter ended 30 Jun, 2022 | Year ended 31 Mar, 2023 | Quarter ended 30 Jun, 2023 | Quarter ended 30 Jun, 2022 | Year ended 31 Mar, 2023 |
| | | Un-Audited | Un-Audited | Audited | Un-Audited | Un-Audited | Audited |
| 1. | Total Income from Operations | 156.37 | 94.82 | 593.05 | 156.66 | 94.81 | 593.23 |
| 2. | Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items) | 26.66 | 22.44 | 140.89 | 27.28 | 22.21 | 140.22 |
| 3. | Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items) | 26.66 | 22.44 | 140.89 | 27.28 | 22.21 | 140.22 |
| 4. | Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items) | 19.81 | 16.44 | 104.08 | 20.34 | 16.22 | 103.42 |
| 5. | Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)) | 19.81 | 16.60 | 101.05 | 20.34 | 16.37 | 100.39 |
| 6. | Equity Share Capital | 30.76 | 30.76 | 30.76 | 30.76 | 30.76 | 30.76 |
| 7. | Earnings Per Share (of Rs. 10 /- each) (for continuing and discontinued operations) - | | | | | | |
| | 1. Basic: | 6.44 | 5.34 | 33.83 | 6.61 | 5.32 | 33.62 |
| | 2. Diluted: | 6.44 | 5.34 | 33.83 | 6.61 | 5.32 | 33.62 |

Note: The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the websites of the Stock Exchange(s) www.nseindia.com and www.bseindia.com and on company website www.mtar.in.

For and on Behalf of Board
Sd/-
Parvati Srinivas Reddy
Managing Director
DIN: 00359139

Place: Hyderabad
Date : 10 August 2023

Registered and Corporate Office: 18, Technocrats Industrial Estate, Balanagar, Hyderabad 500 037, Telangana, India
Tel: +91 40 4455 3333; E-mail: shubham.bagadia@mtar.in; Website: www.mtar.in; Corporate Identity Number: L72200TG1999PLC032836

BAL PHARMA LIMITED
Regd Office : 21 & 22, Bommasandra Industrial Complex, Bengaluru- 560099
Phone : 41379500, Fax : 22354057, email: investor@balpharma.com CIN: L85110KA1987PLC008368

Extract of Unaudited Standalone & Consolidated Financial Results for the 1st Quarter Ended 30.06.2023
(Rs. In Lakhs except EPS)

| Particulars | Standalone | | | | Consolidated | | | |
|---|--------------------------|--------------------------|--------------------------|-----------------------|--------------------------|--------------------------|--------------------------|-----------------------|
| | Quarter ended 30.06.2023 | Quarter ended 31.03.2023 | Quarter ended 30.06.2022 | Year Ended 31.03.2023 | Quarter ended 30.06.2023 | Quarter ended 31.03.2023 | Quarter ended 30.06.2022 | Year Ended 31.03.2023 |
| | Unaudited | Audited | Unaudited | Audited | Unaudited | Audited | Unaudited | Audited |
| Total income from operations | 7,061.34 | 8,241.10 | 7,007.10 | 30,525.38 | 7,054.41 | 8,263.90 | 7,008.34 | 30,515.68 |
| Net Profit/(Loss) for the period (Before Tax, Exceptional Items and/or Extraordinary Items) | 153.11 | 320.93 | 180.63 | 854.97 | 43.07 | 241.16 | 68.38 | 474.85 |
| Net Profit/(Loss) for the period before tax (After exceptional and/or extraordinary items) | 153.11 | 320.93 | 180.63 | 854.97 | 43.07 | 241.16 | 68.38 | 474.85 |
| Net profit/(Loss) for the period after tax | 119.52 | 212.10 | 140.71 | 612.63 | 9.48 | 161.74 | 28.45 | 261.93 |
| Total comprehensive Income for the period | 119.52 | 234.74 | 140.71 | 635.26 | 9.48 | 184.82 | 28.45 | 285.02 |
| Equity share capital | 1,568.98 | 1,568.98 | 1,482.24 | 1,568.98 | 1,568.98 | 1,568.98 | 1,482.24 | 1,568.98 |
| Reserves | - | - | - | - | - | - | - | - |
| Earnings per share of Rs.10 each for continuing and discontinuing activities. | | | | | | | | |
| Basic (in Rs) | 0.76 | 1.35 | 0.95 | 3.90 | 0.06 | 1.03 | 0.19 | 1.67 |
| Diluted (in Rs) | 0.76 | 1.36 | 0.93 | 3.94 | 0.06 | 1.04 | 0.19 | 1.68 |

Note:

- The above financial results, as reviewed and recommended by the Audit Committee, have been approved by the Board of Directors at its meeting held on August 11, 2023.
- The above is an extract of the detailed format of financial results filed with stock exchanges under Regulation 33 of SEBI(LODR) Regulations, 2015. The unabridged version of the standalone and consolidated financial results are available on the website of the stock exchanges and also on our website www.balpharma.com.

Date: 11/08/2023
Place: Bengaluru

By the order of the Board of Directors
For Bal Pharma Ltd
Sd/-
Shailesh Siroya
Managing Director

अखेर नवाब मलिकांना सुप्रीम कोर्टाकडून जामीन मंजूर

मुंबई, दि. ११ (प्रतिनिधी) : राष्ट्रवादी काँग्रेसचे नेते आणि माजी मंत्री नवाब मलिक यांना अखेर जामीन मंजूर झाला आहे. सुप्रीम कोर्टाने मलिकांना दिलासा देताना दोन महिन्यांसाठी जामीन मंजूर केला. प्रकृतीचं कारण देत वैद्यकीय जामीन मिळाला अशी याचिका नवाब मलिक यांनी केली होती. मलिकांची ही मागणी सुप्रीम कोर्टाने मान्य केली. मनी लॉडरिंग प्रकरणात नवाब मलिक गेली दिड वर्षांपासून तुरुंगीत आहेत. नवाब मलिक यांना मनी लॉडरिंग प्रकरणी अटक करण्यात आली होती. मुंबईतील कुर्ली येथील जमीन आर्थिक गैरव्यवहार प्रकरणी नवाब मलिक यांच्यावर आरोप आहेत. मनी लॉडरिंग प्रकरणी अटक करण्यात आलेल्या इक्बाल कासकर यांच्या चौकशीदरम्यान मलिक यांचं नाव समोर आलं होतं. २३ फेब्रुवारी २०२२ रोजी नवाब मलिकांना ताब्यात घेण्यात आलं. कुख्यात डॉन दाऊद इब्राहिम रिअल इस्टेटच्या माध्यमातून टेरर फंडिंग करतो आणि रिअल इस्टेटचे व्यवहार हे मनी लॉडरिंगच्या माध्यमातून केले जातात.

PUBLIC NOTICE

Let it be known all Public shall come that SMT. SUMAN VINAYAK JADHAV, was owner of FLAT No. 18 BUILDING NO. A-8, GURU ARJUNDEV SRA. CO- OPERATIVE HOUSING SOCIETY LTD., BINDRA COMPLEX MAHAKALI CAVES ROAD ANDHERI EAST MUMBAI-400093, and SMT. SUMAN VINAYAK JADHAV, was original owner of above said flat premises and demise on dated. 28/08/2010, leaving behind my client MR. VINAYAK DATTATRAY JADHAV, as legal heir.

Now my Client is owner of above said premises. If any person /persons, Legal heir, have any objection, claim, charge of any nature against above said premises the same be brought within 14 days from date of publication of notice in written to the undersigned with cogent evidence else later on no claim shall be entertained. Sd/- **BRJENDRA KUMAR PANDEY**

Date: 12/08/2023 (Advocate High Court)
Office at: 11, Verkh Vikas, B-Wing, Behind Andheri East Police Station, A.K. Road, Andheri (E), Mumbai-400 069.

PUBLIC NOTICE

Take notice that my client Mrs. Usha Chummal Ram is the owner of Bungalow situated at Plot No. 334-354 RSC-37 Coad No. 36 B GP, lying and Being Survey No. 193 Revenue Village - Borivali - Borivali (W) Mumbai. That my client had purchase the said plot of land standing bungalow therein from Dr. Narayan Parmanand Gherwara. That MHAADA authority has issued allotment letter to Dr. Narayan Parmanand Gherwara at the time of allotment of the said plot. My client have lost and misplaced the said allotment letter towards the Bungalow situated at Plot No. 334-354 RSC-37 Coad No. 36 B GP, lying and Being Survey No. 193 Revenue Village - Borivali - Borivali (W) Mumbai, if any person have found kindly send me the said address and/or having any objection/claim kindly give/ me in writing within 15 days from the date of publication, failing which such claims, if any shall not be considered and shall be deemed to have been waived and abandoned. Sd/- **SATISH S. CHAUBEY**

Date: 12/08/2023 (Advocate High Court)
B/123, Ostwal Ornate Bldg. No. 2, Jaisal Park, Bhayander (E) Dist.: Thane - 401105.

PUBLIC NOTICE

Notice is hereby given that the Late MR.SHANKAR TUKARAM NAIK, purchased the Flat No. 206, 2nd floor, Devkrupa Apartment Purna Taluka Bhivandi Thane-421302 Joint With her Daughter MS. DIPALI SHANKAR NAIK From MR SHANKAR RAMCHANDRA SHETKE AND MRS. KALPANA SHANKAR SHETKE vide Registered serial No. Bhiwandi-2-1577/2018 on Dated 01/03/2018, Thereafter Late MR.SHANKAR TUKARAM NAIK was expired on 31/03/2023 at Thane. Leaving behind his legal heirs 2.MRS. SUJATA SHANKAR NAIK (Wife) 3.MS.DIPALI SHANKAR NAIK (Daughter) 3.MS.VRUSHALI SHANKAR NAIK (Daughter) are only the legal heirs of the deceased to claim to the residential Property. All the banks, financial institution, person etc. are hereby requested to intimate to my client or to me their counsel about any claim, whatsoever regarding the claims. Objections from any person having right, title, interest in the application property by way of legal heirs/Release Deed etc. with sufficient proof within 07 days from this notice otherwise it will be treated that nothing objection or claim is their over it. Sd/- **Sushil Pal**

Date: 12/08/2023 (Advocate High Court)
Office: Jai Shri Satan 1st floor room no 2 old Nagardas Road Andheri East Mumbai-400069 Mob. No.8879633009

कर्णावती फायनान्स लिमिटेड

सीआयएन : L65910MH1984PLC034724

Regd. Office: नोंदणीकृत कार्यालय : ब्रज युव, २ रा मजला, सिमरन सेंटर, मोघा गाव ३० एच पासी पंचायत रोड, अहमदनगर, मुंबई ४०० ०५३, महाराष्ट्र. कॉर्पोरेट कार्यालय : ब्रज, ५ वा मजला, प्रेमोडस्ट हॉटेलच्या समोर, भूमी प्रेमजवळ, लिमदा लेन, जामनागर - ३६१ ००१, गुजरात यू. क्र. १९१ ७३०३७ ९८१००, १९१-२८८-२६६ ३०४२ फॅक्स : ०२८८-२६७३७५९ ईमेल : karnavatifinance@gmail.com वेबसाइट : www.karnavatifinancelimited.com

३९ वी वार्षिक सर्वसाधारण सभेची सूचना, ई-मतदान व बुक क्लोजर

१. सूचना याद्वारे देण्यात येते की, कर्णावती फायनान्स लिमिटेडच्या सभासदांची एकोणचाळीसवी (३९) वार्षिक सर्वसाधारण सभा (एजीएम) एजीएम च्या सूचनेमध्ये व्यवसायांवर विचार विनीमय करण्याकरिता व्हिडीओ कॉन्फरेंसिंग (व्हॅसी) / अन्य ऑडिओ व्हिड्युअल मीन्स (ओव्हीएम) मार्फत शुक्रवार, दि. ०१ सप्टेंबर, २०२३ रोजी ३.३० वा. भायरे (एजीएम) मार्फत आयोजित केली आहे व एजीएमच्या सूचनेमध्ये पार पडलेल्या व्यवसायांवर विचारविनीमय करण्याकरिता सीक्युरिटीज अँड एक्सचेंज बोर्ड ऑफ इंडिया (सेबी) व कॉर्पोरेट अफेअर्स मंत्रालय (एएसई) यांच्याद्वारे जारी प्रकाशनावर लागू सर्व सुवर्णसह सहाचक्र सीक्युरिटीज अँड एक्सचेंज बोर्ड ऑफ इंडिया (सूची अनिवार्यता व विमोचन आवश्यकता) विनियमन २०१५ (सूची विनियमन) अंतर्गत नियम व कंपनी कायदा, २०१३ (अॅक्ट)च्या सर्व लागू तरतुदी सहचक्रान आहे.

२. वित्तीय वर्ष २०२२-२०२३ (एजीएमच्या सूचनेमध्ये समाविष्ट) करिता वार्षिक अहवाल इलेक्ट्रॉनिकली भागधारक यांना शेअर्स धारक असलेल्यांना १.० ऑगस्ट, २०२३ रोजी सर्व सभासदांना इलेक्ट्रॉनिक स्वरूपात नोंगणीकृत ईमेल आयडी वर संबंधित डिपॉझिटरि पार्टिसिपॅन्स (आरटीए) / त्यांचे रजिस्टर्ड व शेअर ट्रान्झफर एजन्ट्स अर्थात सरवाळ अहवाल व सूचना एजीएम आयोजित अनुसर कंपनीची वेबसाइट www.karnavatifinancelimited.com वर व वीएसई लिमिटेड वेबसाइट www.bseindia.com वर व नॅशनल सीक्युरिटीज डिपॉझिटरि लिमिटेड (एनएसडीएल) <https://www.evoting.nsdl.com> वर अपलोड करण्यात आली आहे.

३. सभासद हे शेअर्स धारक आहे प्रत्यक्ष स्वरूपातील शेअर्स धारक आहेत व ज्यांनी कंपनीसह ईमेल आयडी नोंदणीकृत केलेले नाही आहे त्यांना दि. २५ ऑगस्ट, २०२३ अनुसर मतदान इलेक्ट्रॉनिकली सामान्य व विशेष व्यवसायावर एजीएमच्या सूचनेमध्ये पार पडलेल्या इलेक्ट्रॉनिक मतदान प्रणाली अनुसर (पोरॉइ ई-मतदान) नॅशनल डिपॉझिटरि लिमिटेड (एनएसडीएल) अनुसर त्यांचे मतदान पोरॉइ ई-मतदान मार्फत वा ई-मतदान प्रणाली मार्फत एजीएमच्या सूचनेमध्ये व्हिहित सभे दरम्यान आयोजित करण्यात येईल.

४. सर्व सभासदांना ३९ वा एजीएमच्या सूचनेमध्ये पार पडलेल्या व्यवसायांवर इलेक्ट्रॉनिक मीन्स मार्फत सूचित करण्यात येत आहे :
बी) पोरॉइ ई-मतदानाची सुक्वात मॉड्युलर, दि. २५ ऑगस्ट, २०२३ रोजी ९.०० वा. (भायरे) होत आहे.
सी) पोरॉइ ई-मतदानाची अंतिम तारीख शुक्रवार, दि. ३१ ऑगस्ट, २०२३ रोजी सायं. ५.०० वा. (भायरे) होत आहे.
डी. निर्धारित तारीख अनुसर ४३ वा एजीएमकरिता मतदान शुक्रवार, दि. २५ ऑगस्ट, २०२३ रोजी करिता उपलब्ध आहे.
ई. कोणतीही व्यक्तीस, कंपनीचे शेअर्स ताब्यात घेतले आहे व एजीएमच्या सूचनेची पाठवावी शेअर्स धारक व निर्धारित तारीख अर्थात दि. २५ ऑगस्ट, २०२३ रोजी अनुसर लॉगिन आयडी व पासवर्ड अनुसर विनंती evoting@nsdl.co.in वर पाठवावी. त्यामुळे, जर एखादी व्यक्ती आधीच एनएसडीएल सह नोंदणीकृत असेल तर पोरॉइ ई-मतदानाकरिता विद्यमान गुजर आयडी व पासवर्ड पाहावी.

एफ. सभासदांना नोंद घ्यावी की,
१. पोरॉइ ई-मतदान मोड्युलर एनएसडीएल द्वारे मतदानाकरिता अकार्यरत करण्यात आले आहे सदर तारीख व वेळेच्या आत इलेक्ट्रॉनिकली मतदान करण्यास लाभांशाच्या वितरणकरिता कंपनीद्वारे जारी करणे आवश्यक आहे.
२. एनएसडीएल सुविधा प्राप्त करण्याकरिता सभासदांनी प्रत्यक्ष स्वरूपातील शेअर्स धारक असल्याने बँक खाते तपशील प्रदान करावे व त्यांचे रजिस्टर्ड व शेअर ट्रान्झफर एजन्ट्स यांना प्रदान करावे.
३. सभासद हे इलेक्ट्रॉनिक स्वरूपातील शेअर्स धारक आहेत. सी) मतदान याद्वारे सूचित करण्यात येते की, बँक विवरण संबंधित डिपॉझिटरि खाते यालासह नोंदणीकृत करावे व एजीएमच्या लाभांशाच्या प्रदानाकरिता कंपनीद्वारे वापर करावा व प्लेखाटा व्यक्तीचे नाव जर सभासदांचे रजिस्टर्ड / लाभांशी मालक यांची सूची यामध्ये उपलब्ध नसल्यास डिपॉझिटरिज द्वारे निर्धारित तारखेस एजीएमच्या सूचनेमध्ये उल्लिखित राहावे व पोरॉइ ई-मतदान व मतदान एजीएमच्या दरम्यान पोल पेपर्स मार्फत मतदान करावे.
४. जर तुम्हाला ई-मतदान संबधत कोणतीही चौकशी व तक्रार असल्यास तुम्ही प्रेक्सेन्टली आसकड व्हेसचक्र (एफएक्यूज) पाहावे व ई-मतदान मॅन्युअल www.evoting.nsdl.com वर उपलब्ध डाऊनलोड सेक्शन अंतर्गत टोल फ्री क्रमांक : १८००-३२२-९१०० वा संपर्क साधावा वा ईमेल evoting@nsdl.co.in वर विनंती पाठवावी. सभासद कु. आकांशा राय, कंपनी सचिव यांना नोंदणीकृत कार्यालय येथे कंपनीच्या वेळेत संपर्क साधू शकतात वा ईमेल karnavatifinance@gmail.com करून +९१-०२८८-२७३००८८ वर कोणत्याही पुढील माहितीकरिता संपर्क साधू शकतात.
५. जे व्यक्ती ज्यांनी शेअर्स संपादन केले आहे व जे कंपनीचे सभासद बनू इच्छितात त्यांना ईओजीएमच्या सूचनेच्या पाठवावी पश्चात कंपनी व त्यांचे रजिस्ट्ररमध्ये सभासद वा लाभांशी मालक यांचे रजिस्टर्ड यांना स्वाक्षरीकृत विनंती पत्र यामध्ये निर्देशित नाव, फोलिओ क्रमांक व संपूर्ण पत्ता, सेफक अउटेस्टेड पॅन कार्डची स्कॅन्ड प्रत व कोणतेही दस्तावेज सेफक अउटेस्टेड स्कॅन्ड प्रत (जसे की आधार कार्ड, ड्रायव्हीन लायसन्स, इलेक्शन आयडेंटिटी कार्ड, पासपोर्ट) यांची प्रत सभासदांच्या पत्त्यावर कंपनीच्या नोंदणीकृत पत्त्यावर ईमेल karnavatifinance@gmail.com करावी. सभासद हे डिमेंट स्वरूपातील असल्यास त्यांना डिपॉझिटरि यांच्यासह ईमेल आयडी अद्ययावत करावे.
६. सभासदांचे रजिस्टर्ड व कंपनीचे शेअर ट्रान्झफर बुक्स शुक्रवार, दि. २५ ऑगस्ट, २०२३ ते शुक्रवार, दि. ०१ सप्टेंबर, २०२३ (दोन्ही दिवस समाविष्ट) दरम्यान ३९ वा एजीएमच्या हेतुकरिता बंद राहतील व कंपनीने शुक्रवार, दि. ०१ सप्टेंबर, २०२३ रोजी ३.३० वा. (भायरे) बंद राहतील.

जाहीर नोटिस

नोटिसीद्वारे कळविण्यात येते कि, एच्. डी. एफ. सी. च्या मुदत ठेवी मयत व्यक्ती के. श्री. अमरशी लालजी जाधव यांच्या नावे आहेत. जर खालीलजाहीरी मुदत ठेवी कोणाला मिळाल्यात तर एच्.डी.एफ. सी. बँक, चर्चगेट शाखेत जमा कराव्यात.
१. ए. डी. / ३५३६९१
२. ए. डी. / ३५३७३२२

आदी इंडस्ट्रिज लिमिटेड

नोंदणीकृत कार्यालय : ४२१, ४ था मजला, कैलाश प्लाझा, अर-ओडीओम मॉलजवळ, घाटकोपर (पूर्व), मुंबई - ४०० ०७७.
सीआयएन : L25203MH1994PLC0206053
ई-मेल : aadi.industries@hotmail.com दूर. क्र. २६९४२१९११८
दि. ३० जून, २०२३ रोजी संपलेल्या निवडीकरिता अंतर्यापरीक्षित एकत्रित वित्तीय निवडीकरिता अहवाल

| अनु. क्र. | विवरण | निवडी अखेर | | वर्ष अखेर | |
|-----------|--|------------------------------|--------------------------------|------------------------------|-------------------------------|
| | | ३० जून, २०२३ (अलेखापरीक्षित) | ३१ मार्च, २०२३ (अलेखापरीक्षित) | ३० जून, २०२२ (अलेखापरीक्षित) | ३१ मार्च, २०२३ (निखापरीक्षित) |
| १. | कार्यचलनातून एकूण महसूल | ०.०० | २.७७ | ०.०० | ५.९८ |
| २. | कर पूर्व कालवधीकरिता निवडक नकाश/तोटा, अतिरिक्त व/वा अतिविक्रोष बाबी | ८.५९ | ०२.४० | ८.२७ | १७.६९ |
| ३. | कर पश्चात कालवधीकरिता निवडक नकाश/तोटा, (अतिरिक्त व/वा अतिविक्रोष बाबीपश्चात) | ८.५९ | ०२.४० | ८.२७ | १७.६९ |
| ४. | कर पश्चात कालवधीकरिता निवडक नकाश/तोटा, (अतिरिक्त व/वा अतिविक्रोष बाबीपश्चात) | ८.५९ | ०२.४० | ८.२७ | १७.६९ |
| ५. | कालवधीकरिता एकूण सर्वसमावेशक उत्पन्न (करपश्चात कालवधीकरिता समाविष्ट नकाश/तोटा) व करपश्चात अन्य सर्वसमावेशक उत्पन्न | ८.५९ | ०२.४० | ८.२७ | १७.६९ |
| ६. | सामान्य भांडवल | १००० | १००० | १००० | १००० |
| ७. | राखीव (महसूल अरक्षण वागट) गत वर्षाच्या लेखापरीक्षित तालेबंदमध्ये निर्दिशित महसूल राखीव वागट | - | - | - | १६८० |
| ८. | प्रति शेअर उत्पन्न (रु. १/- प्रत्येकी) (नासु व खंडित कार्यचलनकरिता) - १. मूळ : २. सीमिफ्रुन | ०.०९ ०.०९ | ०.०२ ०.०२ | ०.०२ ०.०८ | ०.१८ ०.१८ |

टीप: वरील हे सेबी (सूची अनिवार्यता व विमोचन आवश्यकता) विनियमन २०१५ च्या नियम ३३ अंतर्गत स्टॉक एक्सचेंजसह संपलेल्या दि. ३० जून, २०२३ अखेर तिमाही वित्तीय अहवालांच्या विस्तृत प्राप्तीचे सार आहे. तिमाही वित्तीय अहवालांचे स्वरूप स्टॉक एक्सचेंज वेबसाइट <http://www.bseindia.com> वर व कंपनीची वेबसाइट अर्थात www.aadiindustries.com वर उपलब्ध आहे.

आदी इंडस्ट्रिज लिमिटेड
सही / -
ऋषभ ग्राह
व्यवस्थापकीय संचालक
डीआयएन : ०१९४३१९०

टिकाण : मुंबई
दि. ११ ऑगस्ट, २०२३

फॉर्म क्र. आयएनसी-२६
(कंपनी (असमाविष्ट) नियम, २०१४ च्या नियम ३० अंतर्गत)

कंपनीचे एका राज्यामधून दुसऱ्या राज्यामध्ये नोंदणीकृत कार्यालयाचे बदल करण्याकरिता वृत्तपत्रामध्ये प्रसिद्ध जाहिरात केंद्र सरकार समक्ष, मुंबई, महाराष्ट्र

(कंपनी (असमाविष्ट) नियम, २०१४ च्या नियम ३० (५) (ए) व कंपनी कायदा, २०१३ च्या अनुच्छेद १३ (४) च्या प्रकरणांमध्ये, कंपनी कायदा, २०१३ च्या प्रकरणांमध्ये व

अमितारा इंडस्ट्रिज प्रायव्हेट लिमिटेड यांच्या प्रकरणांमध्ये त्यांचे नोंदणीकृत कार्यालय २ रा मजला, पुष्पावती बिल्डिंग क्र. २, चंदनवाडी, गिरगाव रोड, मुंबई ४०० ००२, महाराष्ट्र,याचिकाकर्ते

आम जनतेस सूचना याद्वारे देण्यात येते की, कंपनी महाराष्ट्र राज्यामधून गुजरात राज्यामध्ये त्यांचे नोंदणीकृत कार्यालय बदलण्याकरिता कंपनीस सक्षम करण्यास बुधवार, दि. १९ एप्रिल, २०२३ रोजी आयोजित केलेल्या अतिरिक्त सामान्य सर्वसाधारण सभेमध्ये अतिरिक्त सामान्य सभेमध्ये विशेष ठराव मंजूर करण्याच्या हेतुने कंपनीच्या संपन्नच्या मसुदांमध्ये सुधारांची पुढी करण्याकरिता कंपनी कायदा, २०१३ च्या अनुच्छेद १३ अंतर्गत केंद्र सरकार, क्षेत्रीय संचालक, वेस्टर्न रिजिन यांच्याकडे अर्ज करण्याचा प्रस्ताव करत आहे.

कोणीही व्यक्तीस कंपनीच्या नोंदणीकृत कार्यालयाचे सदर प्रस्तावित हस्तांतरणा संबंधित बाधित होत असल्यास सदर सूचनेच्या प्रसिद्धी तारखेपासून चौदा (१४) दिवसांच्या आत खालील नमूद नोंदणीकृत कार्यालय येथे क्षेत्रीय संचालक त्यांच्या समक्ष त्यांचे हितसंबंध यांच्या स्वरूपात त्यांचे आक्षेप नोंदणीकृत पोस्ट द्वारे एमएसई-२६ पोर्टल www.mca.gov.in वर अमितारा इंडस्ट्रिज प्रायव्हेट लिमिटेड यांना इन्वेस्टर कम्प्लेंट प्रपत्र वा खंड यांचा भरणा करून त्यांच्या नोंदणीकृत कार्यालय पत्त्यावर खालील निर्देशित अनुसर त्यांचे हितसंबंध व आक्षेप पाठवावे.

२ रा मजला, पुष्पावती बिल्डिंग क्र. २, चंदनवाडी, गिरगाव रोड, मुंबई ४०० ००२, महाराष्ट्र

अमितारा इंडस्ट्रिज प्रायव्हेट लिमिटेड यांच्याकरिता
सही / -
टिकाण : मुंबई रायच अमारवाल
दि. ११.०८.२०२३ संचालक
टीप : स्ट्राईक ऑफ उपलब्ध नाही आहे. डीआयएन : ०२२६४३४९

फिनकुरवे फायनान्शियल सर्व्हिसेस लिमिटेड

सीआयएन : L65990MH1984PLC032403

नोंदणीकृत कार्यालय : 202/ ए, २ रा मजला, ट्रेड वर्ल्ड, डी विंग, कमला मिल्स कंपाउंड, रोज. बी. मार्ग, लोअर पॅरल पश्चिम, मुंबई 400 013.
दूर. क्र. : 022-42441200

ई-मेल : finkurvefinancial@gmail.com वेबसाइट : www arvog.com

दि. 30 जून, 2023 रोजी संपलेल्या निवडी अखेरकरिता अलेखापरीक्षित स्थायी वित्तीय निवडीकरिता सारांश

(रु. लाखात)

| अनु. क्र. | विवरण | स्थायी | | वर्ष अखेर | |
|-----------|--|---------------|--------------|---------------|--------------|
| | | ३०.०६.२०२३ | | ३१.०३.२०२३ | |
| | | अलेखापरीक्षित | लेखापरीक्षित | अलेखापरीक्षित | लेखापरीक्षित |
| 1. | कार्यचलनातून एकूण उत्पन्न (निवडक) | 2002.99 | 1735.22 | 830.47 | 5062.78 |
| 2. | कर पूर्व सामान्य उपक्रमातून निवडक नकाश/ तोटा | 190.32 | 225.68 | 289.24 | 1432.32 |
| 3. | कर पश्चात कालवधीकरिता निवडक नकाश/तोटा (असामान्य बाबीपश्चात) | 190.32 | 230.56 | 289.24 | 1437.20 |
| 4. | प्रदानित समभाग भांडवल (दरमिनी मूल्या रु. 1/- प्रत्येकी) | 1268.58 | 1268.58 | 1268.58 | 1268.58 |
| 5. | राखीव (गत वर्षाच्या तालेबंदमध्ये दर्शविण्यात आलेल्या पुनर्मूल्यांकन राखीव समजावते) | - | - | - | 15981.28 |
| 6. | उत्पन्न प्रति शेअर (रु. 1/- प्रत्येकी) | 0.15 | 0.18 | 0.23 | 1.13 |
| ए. | मूलभूत व सीमिफ्रुन ईपीएम (अतिविक्रोष बाबीपूर्व) (रु. मध्ये) | 0.15 | 0.18 | 0.23 | 1.13 |
| बी. | मूलभूत व सीमिफ्रुन ईपीएम (अतिविक्रोष बाबीपश्चात) (रु. मध्ये) | 0.15 | 0.18 | 0.23 | 1.13 |

टीप: वरील विवरण हे सेबी (सूची अनिवार्यता व विमोचन आवश्यकता) विनियमन, 2015 च्या विनियमन 33 अंतर्गत स्टॉक एक्सचेंजकडे दाखल करण्यात आलेल्या निवडी / वार्षिक वित्तीय अहवालांच्या विस्तृत प्राप्तीच्या सारांश आहे. निवडी / वार्षिक वित्तीय अहवालांचे संपूर्ण प्राप्तीचे सार वेबसाइट www.bseindia.com वर व स्टॉक एक्सचेंज वेबसाइट www.bseindia.com वर उपलब्ध आहे.

फिनकुरवे फायनान्शियल सर्व्हिसेस लिमिटेडकरिता
सही / -
नरेंद्र जैन
कार्यकारी संचालक
डीआयएन : 08788557

टिकाण : मुंबई
दिनांक : 11 ऑगस्ट, 2023

NETLINK SOLUTIONS (INDIA) LIMITED

Regd. Off.: 507, Laxmiplaza, Laxmi Industrial Estate, Newlink Road, Andheri (West), Mumbai - 400 053, Maharashtra. CIN: L45200MH1984PLC034789.
Tel: 022-2633583/84, Email: netlink@easy2source.com; Web: www.nsl.co.in

NOTICE OF THE 38TH ANNUAL GENERAL MEETING AND REMOTE E-VOTING

Notice is hereby given that the 38th Annual General Meeting ("AGM") of the members of the Company will be held on Tuesday, September 05, 2023 at 5.00 p.m. (IST) through Video Conferencing ("VC") Other Audio Visual Means ("OAVM") to transact the business specified in the Notice convening the AGM of the Company. The Company has sent the Annual Report of the Company for the financial year 2022-23 along with the AGM Notice and E-voting procedure on August 11, 2023 through electronic means to Members whose email addresses were registered with the Company/Depositories in compliance with the applicable provisions of the Companies Act, 2013 ("the Act"), circulars issued by the Ministry of Corporate Affairs dated May 5, 2020 read with the Circulars dated April 08, 2020, April 13, 2020, June 15, 2020 and Circular No. 02/2021 dated January 13, 2021, Circular No. 21/2021 dated December 14, 2021 and Circular No. 2/2022 dated May 8, 2022 (collectively referred as "MCA Circulars") and Securities Exchange Board of India ("SEBI") dated May 12, 2020, January 15, 2021 and dated May 13, 2022 ("SEBI Circulars").

In Compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, and Regulation 44 of the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, and Secretaries of India on General Meetings (SS-2) issued by the institute of Company Secretaries of India, the Company is providing its members facility to exercise their right to vote through electronic means through e-voting services of National Securities Depository Limited ("NSDL"). The details pursuant to act are as under:

- Members holding shares either in physical form or in dematerialized form, as on the cut-off date, i.e., Tuesday August 29, 2023 are ("eligible Members"), to exercise their rights to vote by remote e-voting and e-voting system in the AGM on any or all of the businesses specified in the Notice convening the AGM of the Company.
- The remote e-voting will commence on Friday, September 01, 2023 at 9.00 a.m.;
- The remote e-voting will end on Monday, September 04, 2023 at 5.00 p.m.
- The remote e-voting module shall be disabled for voting thereafter and once the vote on a resolution is cast by member, he/she shall not be allowed to change it subsequently or cast the vote again.
- The member can participate in AGM even after exercising their right to vote through remote e-voting but shall not cast their vote again in the AGM.
- The facility for e-voting will also be made available during the AGM and those members present in the AGM through VC facility, who have not cast their vote on the resolutions through remote e-voting and are otherwise not barred from doing so shall be eligible to vote through the e-voting system during the AGM.
- Only a person whose name is recorded in the register of members or in the register in beneficial owner maintained by Depositories as on cut off prior date i.e. Tuesday August 29, 2023 shall be entitled to avail the facility of remote e-voting as well as e-voting during the AGM.
- Members who are holding shares in physical form or who have not registered their email address with the Company / Depository or any person who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company, and holds shares as on the cut-off date, i.e. Tuesday, August 29, 2023, such member may obtain the User ID and password by sending request at evoting@nsdl.co.in. However, if a member is already registered with NSDL for e-voting then existing User ID and password can be used for casting vote.
- In relation to updating email address, bank details and mobile number electronically on temporary basis please write email to our RTA i.e. Adroit Corporate Services Pvt. Ltd. on its email id i.e. info@adroitcorp.com and for further details on updating of email address, bank details and mobile number you may refer the Notice of the AGM.
- The Annual Report for financial year 2022-23 along with the notice of the AGM is available on the website of the company www.nsl.co.in and the website of stock exchange i.e. BSE at www.bseindia.com, and also on the website of the NSDL at evoting@nsdl.co.in
- In case of any queries/grievances relating to e-voting the Members/Beneficial owners may contact NSDL on evoting@nsdl.co.in / 1800-222-9900 or contact Mr. Anubhav Saxena, Assistant Manager- NSDL at evoting@nsdl.co.in / 022-24994835.

Sd/-
Mr. Minesh Modi
Whole Time Director
DIN: 00378378

Date: August 11, 2023
Place: San Francisco

कर्णावती फायनान्स लिमिटेड करिता सही / - जय रमणभाई मोडगारिया, व्यवस्थापकीय संचालक

दि. ०७ ऑगस्ट, २०२३
टिकाण : मुंबई

कापडी पिशव्या वापरा नाहीतर प्लास्टिक पिशव्या वापरणाऱ्यांना ५००० रुपयांचा दंड

मुंबई, दि. ११ (प्रतिनिधी) : पर्यावरण सुरक्षित ठेवण्यासाठी राज्य सरकार जागरूक झाले असून अनेक कठोर पावले उचलली जात आहेत. त्यातच मुंबईत पावसाळ्यात टुंबण्याचे प्रकॉर वाढल्याने राज्य सरकारने आणखी एक महत्त्वाचा निर्णय घेतला आहे. गटारांमध्ये, नदीनाल्यांमध्ये टुंबणारे हे पाणी प्लास्टिकच्या कचऱ्यामुळे होत असल्याचे निदर्शनास आले आहे. त्यामुळे सरकारने प्लास्टिक पिशव्या वापरणाऱ्यांना ५००० रुपयांचा दंड ठेवावयाचा निर्णय घेतला आहे. यामध्ये प्लास्टिक पिशवी विक्रेत्या दुकानदारांसह फेरीवाले आणि ग्राहकांवरही कारवाई केली जाईल. १५ ऑगस्टनंतर प्लास्टिकचा वापर आढळल्यास ही कारवाई केली जाणार आहे. याआधीही अनेकदा प्लास्टिक न वापरण्याविषयी जनजागृती करण्यात आली आहे. मात्र तितकी कठोर पावले उचलली गेली नाहीत. यावेळेस मात्र प्लास्टिक पिशव्यांचा वापर करण्यांना रोखण्यासाठी पालिकेचे तीन अधिकारी, एक पोलीस आणि महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या अधिकाऱ्याचे स्वतंत्र बॅथक नेमले जाणार आहे. प्लास्टिक कॅरी बॅग, पॉलिथीन (७५ मायक्रोनपेक्षा कमी जाडीच्या), फुग्यासाठी वापरली जाणारी प्लास्टिक स्टिक, कॅंडी स्टिक, थर्माकोल (पॉलिस्ट्रिन), अशा प्लास्टिक गोष्टींवर बंदी घालण्यात आली आहे.

फिनकुरवे फायनान्शियल सर्व्हिसेस लिमिटेड

सीआयएन : L65990MH1984PLC032403

नोंदणीकृत कार्यालय : 202/ ए, २ रा मजला, ट्रेड वर्ल्ड, डी विंग, कमला मिल्स कंपाउंड, रोज. बी. मार्ग, लोअर पॅरल पश्चिम, मुंबई 400 013.
दूर. क्र. : 022-42441200

ई-मेल : finkurvefinancial@gmail.com वेबसाइट : www arvog.com

दि. 30 जून, 2023 रोजी संपलेल्या निवडी अखेरकरिता अलेखापरीक्षित स्थायी वित्तीय निवडीकरिता सारांश

(रु. लाखात)

| अनु. क्र. | विवरण | स्थायी | | वर्ष अखेर | |
|-----------|-------|---------------|------|------------|--|
| | | ३०.०६.२०२३ | | ३१.०३.२०२३ | |
| | | अलेखापरीक्षित | लेखा | | |